

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No. 895/94

New Delhi this the 19th day of July, 1999

Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

In the matter of

Union of India through

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.

2. Divisional Personnel Officer,  
Bikaner Division, Northern Railway,  
D.R.M.'s Office,  
Bikaner.

Applicants

(By Advocate Shri R.L.Dhawan )

Versus

1. Sh. Tara Chand S/O Sh. Sanwal Ram,  
Khallasi under Inspector of Works,  
Bikaner Division, (N.R.)  
Rewari.

2. Presiding Officer,  
Central Govt. Labour Court,  
Ansai Bhawan-11th Floor,  
Kasturba Gandhi Marg,  
New Delhi-1

Respondents

(None for the Respondents)

O R D E R (ORAL)

(Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

Shri R.L.Dhawan, learned counsel for the applicants submits that as per law down by the Hon'ble Supreme Court, this Tribunal has no jurisdiction to entertain such applications and therefore, he seeks permission to withdraw the OA.

2. Permission to withdraw the OA is granted. In the absence of jurisdiction by this Tribunal, the OA may be returned to the applicants for pursuing their remedies before the appropriate forum, keeping one copy for record purposes.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member(J)

*V.Ramakrishnan*  
(V. Ramakrishnan)  
Vice Chairman(A)

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